

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.19/(MAH)/2013  
CA No. 89/2014, 135/2014 & 204/2014

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

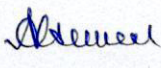
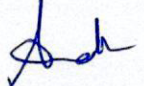
SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2016

NAME OF THE PARTIES: Mr. Ajay Kumar Garg

V/s.  
M/s. Budhrani Housing Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	AJAY KUMAR	Practising Company Secretary For Respondents No 1, 2, 3, 5 & 6.	
2	ANIRUDH GARG	Petitioner No. 3	

ORDER

C.A. NOS. 89/2014, 135/2014 & 204/2014 IN C.P. No. 19/397, 398/CLB/MB/2013

Ld. Counsel for both sides, present.

With the consent of both the parties, list this matter for hearing on 31<sup>st</sup> January, 2017.

sd/-  
**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

Dated: 30.11.2016

sd/-  
**V. NALLASENAPATHY**  
Member (Technical)